

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

IA 815 of 2020 in CP(IB) 137 of 2018

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.12.2020

Name of the Company:

Bank of India
V/s
Diamond Power Infrastructure Ltd

Section:

60(5)/7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Nirag Pathak appeared for the Applicant.

This application filed for directing the Resolution Professional to release the goods of the applicant which is in custody of the Resolution Professional. We direct the Applicant to serve notice to Resolution Professional and file affidavit.

Matter to appear for further consideration on 05.01.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 2nd day of December, 2020

(MADAN B GOSAVI)
MEMBER (JUDICIAL)